

(4) Contd.

Shri Atre orally asked for two months time. Shri Mahalle strongly opposes the prayer of Shri Atre and submits that the applicant is without a job for four years and that respondents should not be allowed prolonging the delay for reply.

After considering both the sides, we consider it properly to direct the respondents to file the reply without any further delay on or before 11.8.1988. The appeal should be disposed of before that date.

(M. B. Mujumdar) (P. Srinivasan)
M(J) M(A)

Dated: 11.8.1988.

Mr. Mahalle for the applicant.
Mr. S. R. Atre for Mr. P. M. Pradhan.
for the respondents. Mr. Mahalle states that the appeal has not been decided as yet in pursuance of the order dated 13.6.1988. Apart from that the respondents have not filed any reply till now.

Contd.